

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/GT/2026

Subject : Petition for determination of supplementary tariff for ECS under Section 62 and 79(1)(b) of the Electricity Act, 2003 read with Regulations 29 (4) of the CERC (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Maithon Power Limited

Respondent(s) : TPDDL and Ors.

Date of hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, MPL
Shri Ashutosh K. Srivastava, Advocate, MPL
Shri Siddharth Nigotia, Advocate, MPL
Ms. Ananya Dutta, Advocate, MPL
Shri Aditya Garg, Advocate, MPL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed for determination and approval of the supplementary tariff for the ECS system of the Maithon Right Bank Thermal Power Project for the tariff period 2024-29. He further submitted that both the Units of the Project have been commissioned and sought permission to file an amended Petition incorporating Unit-II COD details.

3. The Commission, after hearing the learned counsel for the Petitioner, permitted the Petitioner to file the amended Petition, on or before **30.10.2026**, after serving a copy on the Respondents. The Respondents to file their respective replies on or before **13.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **23.11.2026**.

4. The Petition shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

